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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK**

Original Application No. 260/0066 of 2016
Cuttack, this the 10th day of March, 2016

**CORAM
HON'BLE SHRI R.C.MISRA, MEMBER (ADMN.)**

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1. Ashok Kumar Swain,
aged about 30 years,
S/o Late Manguli Charan Swain,
At- Kankalunda, PO- Mahimagadi,
Via/PS- Gondia, Dist- Dhenkanal-759014.

2. Abantibala Swain,
aged about 51 years,
W/o Late Manguli Charan Swain,
Address as above.

...Applicants
(Advocates: M/s. P.R.J.Dash, M.P.J.Ray)

VERSUS

Union of India Represented through its

1. Secretary-cum-Director General of Posts,
Dak Bhawan, Sansad Marg,
New Delhi-110116.

2. Chief Post Master General,
Odisha Circle, Bhubaneswar,
Dist- Khurda -751001.

3. Sr. Superintendent of Post Offices,
RMS 'N' Division,
At-P.K.Parija Marg,
PO- Cuttack GPO,
Dist- Cuttack-753001.

.....
(Advocate: Mr. B.Swain)

... Respondents



ORDER (ORAL)

R.C.MISRA, MEMBER (ADMN.):

Heard Mr.P.R.J.Dash, learned counsel for the applicants and Mr.B.Swain, learned ACGSC, on whom a copy of this O.A. has been served and perused the records. M.A.No.79 of 2016 for permission to jointly prosecute this O.A. is allowed and thus disposed of.

2. Facts of the matter are that father of applicant no.1 while working as Mailman in the Department of Posts passed away on 03.01.2011, leaving behind applicants, another son and two married daughters. After the death of the employee, applicant no.1, who is son of the deceased made an application for providing compassionate appointment in his favour. While the matter stood thus, applicant was communicated with a letter dated 7.2.2014 stating therein that the CRC ^{which} met in the year 2014 did not approve his case on the ground that the merit points obtained by him did not come within the zone of selection earmarked for compassionate appointment quota. Subsequently, applicant no.2 submitted another representation dated 30.10.2015 for reconsideration of the matter by the authorities. It is submitted by Mr.Dash that this representation is still pending consideration by the CPMG, Orissa Circle, who is res.no.2 in this O.A.

3. Upon perusal of communication dated 7.2.2014 whereby applicants' prayer for compassionate appointment has been rejected, I find that this order does not elaborately mention the ground on which application for compassionate appointment was rejected by the authorities. Details of consideration made by the CRC are also not mentioned in this order. However, an exhaustive representation to the authorities for reconsideration of the matter



has been submitted by the applicant. In this view of the matter, at this stage, without going into the merit, I would direct respondent No.2 to consider the representation dated 30.10.2015, bring the matter to the consideration of the CRC ~~given~~ and communicate the decision in this regard to the applicants within a period of sixty days from the date of receipt of this order.

4. With the above observation and direction, this O.A. is disposed of at the stage of admission itself. No costs.
5. On the prayer made by the learned counsel, copy of this order along with paper book be sent to Res.no.2 at the cost of the applicants, for which Mr.Dash will file the postal requisites by 14.3.2016.
6. Free copy of this order be made over to learned counsel for both the sides.


(R.C.MISRA)
MEMBER(Admn.)